

The Meghalaya Homeopathic Medicine (Amendment) Act, 2025

Act No. 15 of 2025

DISCLAIMER: This document is being furnished to you for your information by PRS Legislative Research (PRS). The contents of this document have been obtained from sources PRS believes to be reliable. These contents have not been independently verified, and PRS makes no representation or warranty as to the accuracy, completeness or correctness. In some cases the Principal Act and/or Amendment Act may not be available. Principal Acts may or may not include subsequent amendments. For authoritative text, please contact the relevant state department concerned or refer to the latest government publication or the gazette notification. Any person using this material should take their own professional and legal advice before acting on any information contained in this document. PRS or any persons connected with it do not accept any liability arising from the use of this document. PRS or any persons connected with it shall not be in any way responsible for any loss, damage, or distress to any person on account of any action taken or not taken on the basis of this document.



The Gazette of Meghalaya

EXTRAORDINARY PUBLISHED BY AUTHORITY

No. 185

Shillong, Wednesday, October 15, 2025

23rd Asvina, 1947 (S. E.)

PART-IV GOVERNMENT OF MEGHALAYA LAW (B) DEPARTMENT

NOTIFICATION

The 15th October, 2025.

No.LL(B).11/2024/6. - The Meghalaya Homoeopathic Medicine (Amendment) Act, 2025 (Act No. 15 of 2025) is hereby published for general information.

MEGHALAYA ACT NO. 15 OF 2025

(As passed by the Meghalaya Legislative Assembly)

Received the assent of the Governor on the 6th October, 2025 Published in the Gazette of Meghalaya Extra-Ordinary issue dated 15th October, 2025.

THE MEGHALAYA HOMOEOPATHIC MEDICINE (AMENDMENT) ACT, 2025

An

Act

further to amend the Meghalaya Homoeopathic Medicine (Assam Act XI of 1955 as adapted by Meghalaya).

Be it enacted by the Legislature of the State of Meghalaya in the Seventy-Sixth Year of the Republic of India as follows,-

Short title and Commencement

- 1. (1) This Act may be called the Meghalaya Homoeopathic Medicine (Amendment) Act, 2025.
 - (2) It shall come into force at once.

Amendment of Section 3

2. In Section 3 of the Meghalaya Homoeopathic Medicine (Assam Act XI of 1955 as adopted by Meghalaya) (hereinafter referred to as the Principal Act), in sub-section (1), for the words "Board of Homoeopathic System of Medicine, Meghalaya" the words "Meghalaya Council for Homoeopathic System of Medicine" shall be substituted.

Amendment of Sections 2,4,5,6,7,9,10, 13,14,15,16,17, 18,19,20,22,23 and 24

3. In the principal Act, in Sections 2, 4, 5, 6, 7, 9, 10, 13, 14, 15, 16, 17,18, 19, 20, 22, 23 and 24, wherever the word "Board" appears the word "Council" shall be substituted.

S. K. SANGMA,
Deputy Secretary to the Govt. of Meghalaya,
Law (B) Department